



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Oct/202223/10 dated 20/10/2022 under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

3. The committee went through the Minutes of earlier Meeting No. NC/3/MEET/Sep/202223/9 dated 07/10/2022 (actually held on 14/10/2022).

MANUAL CASES

Case No.	A-01			
Meeting No.	NC/3/MEET/Oct/202223/10			
Date	20/10/2022			
Firm's Name	M/s Clean Science and Technology Private Limited, Pune			
HQ F. No.	01/82/050/00149/AM18/DES-III			
RLA F. No.	31/83/040/00012/AM18			
Advance Authorization No. and Date	3110066716 dated 02.05.2017			
Subject	Request of M/s CLEAN SCIENCE AND TECHNOLOGY PVT. LTD., Pune for enhancement in the quantity of import items of norms in respect of adhoc norms fixed against Advance Authorization No. 3110066716 dated 02.05.2017			
Decision: The Committee considered the request of firm for review of norms and as per the GST data and technical details for yield of 79.18% furnished by the firm, it was decided to revise norms as under:				
Export Product	Qty.	Sl. No.	Import items	Qty.
Mono Methyl Ether of Hydroquinone - MEHQ 99% PURITY	1 kg	1	Phenoxy methane / Anisole PURITY 99% & Above.	1.06 kg
		2	Hydrogen Peroxide (60%) PURITY 60%	0.80 kg
		3	Acetone (Solvent) PURITY 99% AND ABOVE	0.14 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-02
Meeting No.	NC/3/MEET/Oct/202223/10
Date	20/10/2022
Firm's Name	M/s Cipla Ltd., Mumbai
HQ F. No.	01/82/050/00972/AM17/DES-III 01/82/050/00285/AM18/DES-III 01/82/050/00610/AM18/DES-III 01/82/050/00127/AM19/DES-III
RLA F. No.	03/94/040/00617/AM17 03/94/040/01181/AM17 03/94/040/00295/AM18 03/94/040/00822/AM18
Advance Authorization No. and Date	0310808312 dated 06.10.2016 0310812323 dated 03.04.2017 0310814908 dated 31.07.2017 0310818765 dated 30.01.2018
Subject	Request of M/s Cipla Ltd, Mumbai for fixation of adhoc norms against Advance Authorization Nos. 0310808312 dated 06.10.2016, 0310812323 dated 03.04.2017, 0310814908 dated 31.07.2017 and 0310818765 dated 30.01.2018
Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm:	
(i) Quantity of HFA 134 A Propellant per spray may be given for all the export products.	
(ii) Quantity of Ethanol per spray may be given wherever used in the export products.	
(iii) Please specify any overages used for HFA 134 A Propellant and Ethanol.	

Case No.	A-03													
Meeting No.	NC/3/MEET/Oct/202223/10													
Date	20.10.2022													
Firm's Name	M/s Shiva Pharmachem Limited													
HQ F. No.	01/82/050/00926/AM15/ /DES-III 01/82/050/00529/AM16/ /DES-III 01/82/050/01116/AM15/DES-III 01/82/050/00105/AM16/DES-III													
RLA F. No.	34/24/040/00100/AM15 34/24/040/00131/AM15 34/24/040/00200/AM15 34/24/040/00010/AM16													
Advance Authorization No. and Date	3410040395 dated 23.07.2014, 3410040489 dated 27.08.2014, 3410040669 dated 07.11.2014 3410041157 dated 22.04.2015													
Subject	Request of M/s Shiva Pharmachem Limited for enhancement in the quantity of import item in respect of adhoc norms fixed by NC -3 against Advance Authorization Nos. 3410040395 dated 23.07.2014 and 3410040489 dated 27.08.2014 to enable them to club their four Advance Authorizations for regularization purpose													
Decision: Policy Relaxation Committee vide its Meeting No. 08/AM23 held on 28.06.2022 (PH Case No. 05) had considered the request of firm and directed Norms Committee-3 to examine and resolve the issue based on the reasons given by the firm.														
The Committee considered the request of firm and it was decided to revise adhoc norms against Advance Authorization Nos. Authorization No. 3410040395 dated 23.07.2014 and 3410040489 dated 27.08.2014 as under:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>3,5-Dimethylbenzoyl Chloride (DMBC) Assay: Min 99%)</td><td>1 kg</td><td>1</td><td>Mesitylene / 1,3,5-Trimethyl Benzene Assay: Min 99%</td><td>1.868 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	3,5-Dimethylbenzoyl Chloride (DMBC) Assay: Min 99%)	1 kg	1	Mesitylene / 1,3,5-Trimethyl Benzene Assay: Min 99%	1.868 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
3,5-Dimethylbenzoyl Chloride (DMBC) Assay: Min 99%)	1 kg	1	Mesitylene / 1,3,5-Trimethyl Benzene Assay: Min 99%	1.868 kg										
Rest of the earlier Minutes would remain the same.														
Note: The above norms are only for clubbing of all the above mentioned four Advance Authorizations for closure / redemption purpose.														
RA concerned may take further necessary action as per above decision of NC.														

Meeting ended with thanks to Chair and participants
